

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/109(MB)2024

**IN THE MATTER OF**

STCI FINANCE LIMITED

VS

Poddar Housing And Development Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 15.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Milind Parab (VC)

For the Corporate Debtor: Adv. Gitika Makhija (VC)

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**ORDER**

Both the counsels jointly submit that they are actively considering the settlement proposal. In view of the request made adjourned to **06.08.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)